NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 24/Chd/Hry/2017

In the matter of:

M/s Bhushan Power & Steel Ltd. ... Applicant/Operational Creditor

Versus

M/s Amtek Auto Ltd. ... Respondent/Corporate Debtor

Present: Mr. Ashwani Talwar and Mr. Lalit Kumar,

Advocates for applicant/operational creditor. Mr. Puneet Singh Bindra and Mr. Saurabh Dalal,

Advocates for corporate debtor.

dismissed as withdrawn with liberty aforesaid.

It is submitted by learned counsel for both the parties that the matter has been settled and the cheque No.412309 dated 18.05.2017 for an amount of ₹60,60,900/- (Rupees sixty lacs sixty thousand and nine hundred only) has been issued and handed over to the applicant-company. The Authorised Signatory of the applicant-company has made the statement to withdraw the instant petition with liberty to seek appropriate remedy, if need be, including filing of fresh petition under Insolvency and Bankruptcy Code, 2016. The instant petition is, therefore,

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(Justice R.P. Nagrath) Member (Judicial)